

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCRLMP.NO. 11877/2011 in Petition(s) for Special Leave to Appeal
(Cr1) No(s).1690/2011(From the judgement and order dated 26/11/2010 in CRLA No. 1/2000 &
CRLA No. 2/2000 of The HIGH COURT OF GUWAHATI ,ASSAM)

T.S. BAREH

Petitioner(s)

VERSUS

STATE OF MEGHALAYA & ORS.

Respondent(s)

(for directions and stay and permission to file additional
documents and office report)

Date: 08/07/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V.S. SIRPURKAR

HON'BLE MR. JUSTICE T.S. THAKUR

For Petitioner(s)

Mr. K. Paul, Adv.

Ms. A.I. Barg, Adv.

Mr. Rabin Majumder, Adv.

For Respondent(s)

Mr. Ranjan Mukherjee, Adv.

Mr. S. Bhowmick, Adv.

Mr. S.C. Ghosh, Adv.

UPON hearing counsel the Court made the following

O R D E R

Mr. Ranjan Mukherjee, learned counsel appearing for
the State seeks time to file vakalatnama and also to seek
instructions regarding the sentence of the accused.

List this matter after two weeks.

(Pardeep Kumar)

(Shashi Bala Vij)

Court Master

Assistant Registrar